

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2867 OF 2010  
[ARISING OUT OF SLP(C) NO. 5276 OF 2008]

ANIL KUMAR

.....

APPELLANT

VERSUS

RANJANA

.....

RESPONDENT

O R D E R

Leave granted.

Ms. Mishra, learned counsel for the respondent-wife states that she has instructions not to contest the appeal. In this view of the matter, the award of the Lok Adalat dissolving the marriage by mutual consent under Section 13B of the Hindu Marriage Act is maintained.

Learned counsel further states that certain certificates of Class X and Class XII belonging to the respondent-wife as also her sthridhan with the appellant herein and that the same should be returned to her.

Though this is not a matter of dispute in the present proceedings, we nevertheless feel that as the

matter is being disposed of in the manner indicated above, if any such documents or sthridhan are lying with the appellant-husband, he should handover the same to the respondent-wife forthwith.

The appeal is allowed in the aforesaid terms.

.....J  
[HARJIT SINGH BEDI]

.....J  
[C.K. PRASAD]

NEW DELHI  
MARCH 11, 2010.

